CORRIGENDUM TO PUBLIC ANNOUNCEMENT TO THE EQUITY SHAREHOLDERS OF
SCHLAFHORST ENGINEERING (INDIA) LIMITED

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CASH OFFER FOR ACQUISITION OF EQUITY SHARES FROM SHAREHOLDERS OF SCHLAFHORST ENGINEERING (INDIA) LIMITED ('TARGET COMPANY')

This Corrigendum to the Public Announcement ('Corrigendum to PA') is being issued by Collins Stewart Inga Private Limited ('Manager to the Offer') on behalf of INTEGRA Holding AG ('Acquirer'/'Integra') to the shareholders of Target Company pursuant to regulation 10, regulation 12 and other applicable provisions of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto ('Regulations'). This Corrigendum to PA is issued pursuant to changes/amendments advised by SEBI vide their letter no: CFD/DCR/TO/DA/31178/10 dated December 27, 2010 and should be read in conjunction with the original Public Announcement ('PA') appeared in this newspaper on October 22, 2010.

The terms used in this Corrigendum to PA have the same meaning assigned to them in PA issued earlier, unless otherwise specified.

The shareholders of Target Company may please note the following amendments/changes to PA issued on October 22, 2010:

1 In para 65 - The Schedule of activity pertaining to the Open Offer has been revised and shall be read as under. The dates wherever appeared in the PA shall be read accordingly.

Activity	Original Schedule		Revised Schedule	
	Date	Day	Date	Day
Specified Date (for the purpose of determining the names of shareholders to whom the LOF would be sent)	October 29, 2010	Friday	October 29, 2010	Friday
Last date for a Competitive Bid	November 12, 2010	Friday	November 12, 2010	Friday
Last Date by which LOF will be posted to shareholders	December 02, 2010	Thursday	January 7, 2011	Friday
Date of Opening of the Offer	December 14, 2010	Tuesday	January 12, 2011	Wednesday
Last date for revising the Offer Price / Offer size	December 23, 2010	Thursday	January 19, 2011	Wednesday
Last date of withdrawal of tendered application by the shareholders	December 29, 2010	Wednesday	January 25, 2011	Tuesday
Date of Closing of the Offer	January 3, 2011	Monday	January 31, 2011	Monday
Date by which acceptance / rejection under the Offer would be intimated and the corresponding payment for the acquired equity shares and/or the unaccepted equity shares / Share Certificate(s) will be dispatched / credited	January 18, 2011	Tuesday	February 15, 2011	Tuesday

2 Appointment of Directors on the Board of the Target Company:

a) The Acquirer having being deposited more than 100% of the maximum consideration payable under the Offer i.e. Rs.4,25,00,000/- (Rupees Four Crores Twenty Five Lakhs only) in Escrow Account with HSBC Bank, Shiv Building, Plot No. 139-140 B, Western Express Highway, Sahar Road Junction, Vile Parle (East), Mumbai – 400 057 and pursuant to provisions of Share Purchase Agreement dated October 20, 2010 has sought an appointment of Mr. Adrian Oehler and Mr. Shalin S. Divatia as Additional Director on the Board of Target Company in terms of the second proviso to regulation 22(7) of the Regulations.

b) The Board of Directors of Target Company at their Meeting held on January 3, 2011 has appointed Mr. Adrian Oehler, Mr. Shalin S. Divatia, Mr. Mahendra Sanghvi, and Mr. Jayvant H. Mehta as Additional Directors on the Board of the Director and accepted resignation of Mr. Khurshed M. Thanawalla and Mr. Ulrich Wunder as Director of the Target Company.

c) Out of the the above named Directors Mr. Adrian Oehler and Mr. Shalin S. Divatia, the nominees / representatives of the Acquirer, will recluse themselves and will not participate in any matters concerning or relating to the Offer including any preparatory steps leading to the Offer in terms of regulation 22(9) of the Regulations.

The Acquirer and its directors accepts full responsibility severally and jointly for the information contained in this Corrigendum to PA and also for the obligations of the Acquirer laid down in the Regulations and subsequent amendments made thereof. A copy of this Corrigendum to PA will be available at SEBI website at http://www.sebi.gov.in.

THIS CORRIGENDUM TO PA IS ISSUED BY MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRER

Collins Stewart Inga

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Date : January 3, 2011 Place : Switzerland